

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Narcotics Control Bureau (NCB), MHA has registered 21 cases in 2016 and 09 cases upto 12th March, 2017 in Delhi. During the year 2015, NCB has registered 53 cases in Delhi in comparison to 21 cases in 2016.

(c) On the basis of seizures of drugs in Delhi by NCB, it is observed that there is flow of Cannabis from Nepal to Delhi and its surrounding areas. Further, some drugs are coming from various countries through air and land routes. There is also trafficking of drugs through Delhi to various countries by parcel and human carrier. However, it cannot be concluded that Delhi is becoming a transit hub for international drug smugglers.

The Government has taken various steps to curb drug trafficking/smuggling. These include intensive preventive and interdiction efforts along known drug routes, strict surveillance and enforcement at import and export points, increased international cooperation for exchange of information and investigative assistance in administering control over the movement of Narcotic Drugs and Psychotropic Substances and Precursor Chemicals, training programmes for law enforcement officials for upgrading their skills to combating drug menace, sharing of real time information and coordination operation with Nodal agencies of neighbouring countries and empowerment of Border Security Force, Sashastra Seema Bal and Coast Guard under the Narcotic Drugs and Psychotropic Substances (NDPS) Act for making interdiction of narcotic drugs and to prevent smuggling of the same. Various steps are also taken by Government for demand reduction with regard to drugs.

Package to Uttarakhand

†2295. SHRI MAHENDRA SINGH MAHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has declared a package for construction, power, drinking water and rehabilitation in the State as per the recommendations made by a Committee in the wake of the calamity striking the State of Uttarakhand in June, 2013;

(b) if so, the funds declared for the purpose and the date-wise schedule of funds allotment to be made to the State Government;

(c) whether the funds were allotted to the State by Central Government under above heads; and

(d) if not, the reasons therefor?

† Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (d) Yes, Sir. Consequent to the June, 2013 Uttarakhand disaster, the Government of India had approved a medium and long-term reconstruction package to assist the State. This package was taken by erstwhile Planning Commission (now NITI Aayog) on 9th December, 2013. The package includes the following assistance from the GOI:

- (i) **Specific relaxation in guidelines of Centrally Sponsored Schemes (CSSs):** Specific relaxation in the existing guidelines of CSS [*viz:* Accelerated Irrigation Benefit Scheme (AIBP), Flood Management Prgramm (FMP), Sarv Shiksha Abhiyan (SSA) and Rshtriya Madhyamik Shiksha Abhiyan (RMSA), Rajiv Gandhi Scheme for Employment of Adolescent Girls (SABALA) and Indira Gandhi Matritva Yojana (IMGSY)] were applicable in all the disaster affected areas in the entire State of Uttarakhand.
- (ii) **Assistance under Centrally Sponsored Schemes (CSSs):** Concerned Central Ministries earmarked Central outlays under respective CSS for an amount of ₹ 1884.92 crore allotted during the financial years of 2013, 2014-15 and 2015-16 within its overall budgetary allocation for the 12th Five Year Plan.
- (iii) **Assistance under Central Sector (CSs):** An amount of ₹ 50 crore allotted under Central Sector Plan Scheme during the financial years of 2014-15 and 2015-16 within it overall budgetary allocation for the 12th Five Year Plan for establishment of “Environment Research and Training Center at Dehradun”.
- (iv) **Assistance under Special Plan Assistance (SPA):** An amount of ₹ 1100 crore allotted under SPA during the financial years of 2014-15 and 2015-16 for reconstruction work restricted to five districts in Uttarakhand. The GOI released ₹ 1100 crore (₹ 165 crore during 2013-14 + ₹ 495 crore during 2014-15 + ₹ 116.22 crore during 2015-16 + ₹ 323.78 crore during 2016-17) to the State on this account.

Increase of Legislative Assembly Seats in Andhra Pradesh

2296. SHRI T. G. VENKATESH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received any proposal from Government of Andhra Pradesh requesting for increase of Legislative Assembly seats in accordance with the Andhra Pradesh Reorganisation Act;

(b) if so, the details thereof; and

(c) the response of Government in this regard?